

GOVERNMENT OF INDIA
MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION
LOK SABHA
UNSTARRED QUESTION NO. 3142
TO BE ANSWERED ON MARCH 16, 2016
STREET VENDORS

No. 3142 SHRI PREM DAS RAI:

Will the Minister of HOUSING AND URBAN PROVERTY ALLEVIATION be pleased to state:

- a) whether the Government has received complaints of street vendors being displaced from their place of business by police and municipalities and if so, the details thereof;
- b) whether there are exhaustive guidelines by the Supreme Court and laws passed by the parliament to prevent displacement and harassment of street vendors and if so, the details thereof; and
- c) the details of steps taken by the Government to eliminate the practice of arbitrary displacement of street vendors from their place of business?

ANSWER
THE MINISTER OF STATE IN
THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION
(SHRI BABUL SUPRIYO)

(a): The Ministry of Housing and Urban Poverty Alleviation has received few representations from various street vendor organizations and individual street vendors from various States

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regarding harassment of street vendors by Police and Municipal Corporations. This Ministry has forwarded such representations to the respective State/UT Governments for taking appropriate action as per the provisions of the Street Vendors (Protection of livelihood and Regulation of Street Vending) Act, 2014.

(b) & (c): The Ministry of Housing and Urban Poverty Alleviation has enacted the Street Vendors (Protection of livelihood and Regulation of Street Vending) Act, 2014 which has come into force w.e.f. 1st May, 2014. The Act aims at protecting the rights of urban street vendors and also to regulate street vending activities in urban areas. The Act, inter alia, provides for:

- i. Survey of street vendors and protection form eviction or relocation;
- ii. Issue of certificate of vending;
- iii. Rights and obligations of street vendors;
- iv. Constitution of Town Vending Committee in each local authority;
- v. Dispute Redressal Mechanism;
- vi. Preparation of plan for street vending; and
- vii. Prevention of harassment by police and other authorities

The implementation of provisions of the Act is done by the concerned States/UTs by framing Rules, Scheme, Bye-laws and making Street Vending Plan as per provisions of the Act.
